

**The Minister of Trade (Shri Karmarkar) :** (a) and (b). Yes, Sir. The matter is expected to be finalised before the end of the year.

**C.P.W.D. Workshops**

**1038. Shri Acharu :** Will the Minister of Works, Housing and Supply be pleased to state :

(a) the names of workshops under the Central Public Works Department and the number of workers employed by each of them ;

(b) which of these are registered under the Factories Act ; and

(c) the reason for not registering the remaining workshops under the Factories Act ?

**The Minister of Works, Housing and Supply (Sardar Swaran Singh) :** (a) and (c). A statement giving the required information is placed on the Table of the Lok Sabha. [See Appendix V, annexure No. 33].

**Khadi and Village Industries**

**1039. Shri Bheekha Bhai :** Will the Minister of Production be pleased to state :

(a) whether Government have any proposal for introducing khadi and village industry activities in the scheduled areas of various States ;

(b) if so, the nature of proposals ; and

(c) whether any target date has been fixed for the introduction of industrial activities ?

**The Deputy Minister of Production (Shri Satish Chandra) :** (a) to (c) A sum of Rs. 1.18 crores has been provided in the Second Five Year Plan for the development of Scheduled areas and for the welfare of Scheduled Tribes through cottage industry programmes under the scheme "Tribal Economy." Khadi and Village Industry programmes are included in this scheme. In addition schemes for the development of khadi and village industries which are implemented either by the State Governments or directly by the All India Khadi and Village Industries Board through its recognised institutions largely benefit the Scheduled Castes, Scheduled Tribes and Backward Classes. In certain cases, such as leather and tanning industries, pottery and weaving, because of traditional occupations, the benefit is primarily derived by the Scheduled and other Backward Classes.

**Bull-Dozer Drivers in Manipur P.W.D.**

**1040. Shri Rishang Keishing :** Will the Minister of Works, Housing and Supply be pleased to state ;

(a) whether it is a fact that the bull-dozer drivers of Manipur P.W.D. will be paid Rs. 74 p.m. instead of Rs. 40 p.m. as they are now paid ;

(b) if so, whether the increment of their pay will be with retrospective effect from the 4th January, 1950 as in the case of other employees in Manipur; and

(c) if not, the reasons therefor ?

**The Minister of Works, Housing and Supply (Sardar Swaran Singh) :** (a) to (c). The question of rationalisation of scales of pay of the various types of automobile drivers, the bull-dozer drivers included, is still under consideration.

**War Casualty Compensations, Manipur**

**1041. Shri Rishang Keishing :** Will the Minister of Labour be pleased to state :

(a) the total number of civilians belonging to the State of Manipur who were killed during the Second World War as a result of the allied and enemy action.

(b) how many families of the persons killed were paid compensation ;

(c) the amount of compensation paid per head and for how long the payment of compensation is to be continued ;

(d) whether it is a fact that many families of such killed persons were not compensated and their cases have been brought to the notice of the State Government and the Government of India; and

(e) if so, the action taken thereon ?

**The Minister of Labour (Shri Khandubhai K. Desai) :** (a) Information is not available.

(b) The Chief Commissioner, Manipur, has reported that 114 awards are known to have been made under the War Injuries Scheme 1942, on account of persons killed as a result of qualifying injuries.

(c) Subject to the provisions of the War Injuries Scheme, a family pension of Rs. 8/- p.m. (with a temporary increase of Rs. 4) to one eligible member of the family and a children's allowance Rs. 2/- or Rs. 3/- p.m. per legitimate child (with a temporary increase of Rs. 2/-)